

(c) whether the Union of India failed to put in appearance this case;

(d) if so, the reasons therefor and whether Government would fix responsibility for this lapse;

(e) whether it is also a fact that on the basis of this writ petition, large scale adverse propoganda against India was carried out in the United States and the U.K. by Pakistani and pro-kashmiri elements; and

(f) what steps Government under-took to undo the damage done to the country's image abroad?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (f) Shri Mufti Baha-U-Din Farooqi, on behalf of Jammu and Kashmir People's Basic Rights (Protection) Committee filed a Writ Petition in the High Court of Jammu and Kashmir via writ Petition No. 210 of 1990 which was dismissed on 11-5-92 for default and non-prosecution. The Union of India was represented in the matter by the Central Government Standing Counsel.

Disinformation and propoganda orchestrated by Pakistan terrorist outfits and their overground sympathisers, is being regularly countered in national and international fora. Pakistan's efforts in internationalising the Kashmir issue are also being countered by diplomatic efforts.

Sealing of Indo-Pak and Indo-Bangladesh Border

£ £ 4489-E. SHRI KRISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) progress made in sealing the entire Indo-Pak and Indo-Bangladesh borders;

(b) what are the impediments in sealing these two international borders;

£ £ Previously Unstarred Question No. 4009, transferred from the 17th August, 1992

(c) whether any target has been set for completing the sealing of these borders; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) Border fencing and flood lighting at some sensitive and vulnerable stretches have been completed on the Indo-Pak border in Punjab and Rajasthan, and for the remaining such areas, similar activity is in progress. Border fencing at some stretches has also been completed on Indo-Bangladesh border in Assam and Meghalaya and similar activity is in progress in respect of remaining areas. Construction of border fencing at some stretches in West Bengal has also been approved and fencing will start there soon. Steps have also been initiated to provide the BSF with the necessary equipment and wherewithal to effectively check unauthorised movement across the border.

राष्ट्रीय सुरक्षा अधिनियम का दुरुपयोग किए जाने पर लोक न्याय का ज्ञान

£ £ 4489-एफ. श्री राम मोहन यादव: क्या गृह मंत्री यह बताएंगे कि क्या करेंगे कि:

(क) क्या सरकार राष्ट्रीय सुरक्षा अधिनियम का दुरुपयोग करने पर लोक न्याय की दृष्टि से मलाहकार बोर्डों में केवल पीठासीन न्यायाधीशों को ही नियुक्त करने का विचार कर रही है; और

(ख) यदि हाँ, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब): (क) और (ख) सूचना एकत्र की जा रही है और सदन के फटल पर रख दी जाएगी।

£ £ पूर्वतः अंतरांकित प्रश्न संख्या 4068, 17 अगस्त, 1992 से स्थानांतरित।